

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

CP (IB) No. 188/Chd/Pb/2023

IN THE MATTER OF:

Umesh Spinners Pvt. Ltd.

...

Petitioner

Under Section: 10, IBC 2016

Order delivered on 04.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Sandeep Suri with Mr. Kartik Pramod Goyal,
Advocates

For the SBI : Mr. Pulkit Goyal, Advocate

ORDER

Short-reply on behalf of the State Bank of India has been filed vide diary No.02120/3 dated 22.02.2024. The same is taken on record.

It is stated by the counsel for the petitioner that they have recently been engaged in this matter. Learned counsel for the petitioner is directed to file his vakalatnama within one week. It is also stated by the learned counsel for the petitioner that the rejoinder to the short-reply has been e-filed. Let the hard copy of the same be filed within two weeks with a copy in advance to the counsel opposite. Let the matter be listed for arguments on 14.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

July 04, 2024
PRF